

ITEM NO.17

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5910/2023

(Arising out of impugned final judgment and order dated 22-02-2023
in CRLR No.860/2013 passed by the High Court Of Judicature At
Allahabad)

AMIT VERMA @ PAPPAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94570/2023-EXEMPTION FROM FILING
O.T.)

Date : 18-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by the learned
counsel for the petitioner seeking adjournment, the matter
is adjourned by one week.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR